

उन्होंने किसी भी देश का पासपोर्ट प्राप्त नहीं किया है। उन्हें भारत से बाहर नहीं भेजा जा सकता क्योंकि उनके पास किसी भी देश के यात्रा सन्मन्त्री दस्तावेज नहीं हैं।

any displaced person would enter Tripura after that, he would be taken away from Tripura for rehabilitation elsewhere; and

(c) if so, the reasons for allowing the influx of displaced persons in Tripura after 1956?

Abolition of the Institution of Stevedores

*1256. Shri J. H. Patel:
Shri George Fernandes:
Shri Madhu Limaye.

Will the Minister of Labour and Rehabilitation be pleased to state

(a) whether Government have under consideration a proposal for the abolition of the institution of Stevedores,

(b) whether any representations have been made by the Unions of dock workers for the abolition of the institution of Stevedores, and

(c) if so when a decision is likely to be taken thereon?

The Minister of Labour and Rehabilitation (Shri Hathi): (a) No

(b) Yes

(c) It has been decided to maintain the status-quo

Rehabilitation of East Pak. displaced persons in Tripura

*1257 Shri Namblar.
Shri Umanath:
Shri Jyotirmoy Basu:
Shri C K Chakrapani:
Shri Ganesh Ghosh:
Shri Mohammad Ismail:

Will the Minister of Labour and Rehabilitation be pleased to state:

(a) whether it is a fact that the then Minister of Home Affairs stated in the Lok Sabha in 1956 that the enormous influx of displaced persons in Tripura had already reached its saturation point,

(b) whether he also gave an assurance that no further displaced persons could be absorbed therein and if

The Minister of State in the Ministry of Labour, Employment and Rehabilitation (Shri L. N. Mishra): (a) and (b) In a statement made in the Lok Sabha on the 12th September, 1956, the then Minister of Home Affairs and Heavy Industries, after giving the statistics of influx in the years 1954, 1955 and 1956 had observed that the saturation point seemed to have been reached in Tripura and that one could not say whether it would be possible to accommodate any more refugees in Tripura without causing considerable inconvenience and discomfort to the refugees and subjecting them to inevitable disabilities and handicaps. He had also referred to efforts that were being made to prevent persons possessing forged migration cards from entering Tripura

(c) A statement explaining the policy of the Government of India in regard to the migration of minorities from East Pakistan and also in regard to the question of rehabilitation of families admitted to camps in Tripura is placed on the Table of the House [Placed in Library See No LT-1097/67] In the context of the new migration, which has taken place since 1964, the policy of the Government of India has been that normally all migrants admitted to camps, excepting permanent liability cases, should be taken to other States for rehabilitation

Finance Rules regarding Union Territories

*1258. Shri Hem Raj: Will the Minister of Home Affairs be pleased to state

(a) whether any service or finance rules have been framed by the Central Government for the guidance of administrators in general for the Union